

**Central Administrative Tribunal
Principal Bench**

OA No.2186/2014

New Delhi, this the 3rd day of October, 2019

**Hon'ble Justice Mr. L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Anirudh, S/o late Sh. Kashi Saha
Village Phulugani Post Meerganj
Distt. Gopal Ganj
Bihar., Retired Age 61.Applicant

(By Advocate: Shri R.K. Shukla)

Vs.

1. Union of India through
the General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
Paharganj, New Delhi.
3. The Divisional Personnel Officer
DRM Office
New Delhi.
4. The Assistant Pers. Officer
Delhi Division
Northern Railway
Paharganj, New Delhi.
5. The Assistant Div. Engineer
Northern Railway
Sub Division, Shamli.Respondents

(By Advocate: Shri Shailendra Tiwari)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The applicant was working as Gangman in the Northern Railway. He sustained injury while on duty. Accordingly, he was sanctioned the 'Hurt on Duty' leave for a period of 130 days through proceeding dated 01.07.2013. He filed this OA complaining that though the HoD was sanctioned to him, the corresponding amount was not released.

2. The respondents filed a counter affidavit and additional counter affidavit and the applicant has also filed rejoinder thereto.

3. The only grievance of the applicant was that the respondents did not pay the amount referable to 130 days of HoD. In the counter affidavit, filed in the year 2014, the respondents pleaded that the amount was paid on 02.05.2014. The applicant filed a rejoinder disputing this. Thereupon, the respondents re-verified the matter and deposited a sum of Rs.97,537/- to the applicant only on 16.09.2019.

4. In view of the fact that the amount was deposited, the principal grievance of the applicant stands redressed. However, there was substantial delay on the part of the respondents. At one stage, they made a wrong statement, may be inadvertently. We are of the view that the applicant can be compensated by awarding a reasonable rate of interest. It can be 7%, for a period of five years on the principal amount of Rs.97,537/- . It is rounded off to Rs.35,000/-

5. We, therefore, partly allow the OA, directing the respondents to pay a sum of Rs.35,000/- to the applicant, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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